



Government of Jammu and Kashmir
Labour & Employment Department
Civil Secretariat, Srinagar.

Notification

Srinagar, the 10th August, 2017.

SRO **332**- In exercise of the powers conferred by section 29 of the Trade Unions Act, 1926, (Central Act), the Government of Jammu and Kashmir make the following amendment in Jammu and Kashmir Trade Union Regulation, 1972; namely:-

1. In regulation 5, after sub-clause (2), the following shall be added as sub-clause (3); namely:-

“(3) Registration Certificate in form “C” to a Trade Union shall be issued within a period of 30 days”.

By order of the Government of Jammu and Kashmir.

Sd/-

(Kifayat Hussain Rizvi)IAS

Commissioner/ Secretary to the Government,

No.L&E/Lab/121/2014-PF

Dated:- 10 -08-2017

Copy to the:-

1. Secretary to Government of India, Ministry of Labour and Employment, Shram Shakti Bhawan, New Delhi-110001.
2. Principal Secretary to the Governor, J&K.
3. Principal Secretary to the Chief Minister.
4. All Administrative Secretaries.
5. Divisional Commissioner, Jammu/Kashmir.
6. Secretary, Legislative Assembly/Council.
7. All Heads of Departments.
8. Director Information, J&K, Srinagar with the request to publish the notification in leading english dailies one each from Jammu/Kashmir.

9. All Deputy Commissioners.
10. General Manager, Government Press, Srinagar for its publication in the next issue of the Government Gazette.
11. Special Assistant/OSD to the Minister for Labour and Employment for information of the Hon'ble Minister.
12. Private Secretary to Commissioner/Secretary to the Government, Labour and Employment Department.
13. SRO file (w.2.s.c).
14. Stock file.



(Dr. Irfan Ali Khan)KAS

Under Secretary to the Government


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